

No. 8 —PETITION for a judicial separation by reason of cruelty  
(See section 22)

In the (High) Court of  
To the Hon'ble Mr. Justice  
of ]. [or To the Judge

The day of 186,  
The petition of A.B. (wife of C.B.) of  
SHEWETH,

1. That on the day of , one thousand  
eight hundred and , your petitioner, then A.D., spinster, was lawfully  
married to C.B., at

2. That from her said marriage, your petitioner lived and cohabited with her said husband at  
until the day of , one thousand  
eight hundred and , when your petitioner separated from her said husband  
as hereinafter more particularly mentioned, and that your petitioner and her said husband have had no issue  
of their said marriage.

3. That from and shortly after your petitioner's said marriage, the said C.B. habitually conducted  
himself towards your petitioner with great harshness and cruelty, frequently abusing her in the coarsest and  
most insulting language, and beating her with his fists, with a cane, or with some other weapon.

4. That on an evening in or about the month of one  
thousand eight hundred and , the said C.B.  
in the highway and opposite to the house in which your petitioner and the said C.B. were then residing at  
aforesaid,

endeavoured to knock your petitioner down, and was only prevented from so doing by the interference of  
F.D., your petitioner's brother.

5. That subsequently on the same evening, the said C.B. in his said house at aforesaid,  
struck your petitioner with his clenched fists a violent blow on her face.

6. That on one Friday night in the month of one  
thousand eight hundred and , the said C.B., in  
without provocation, threw a knife at your petitioner, thereby inflicting a severe wound on her right hand.

7. That on the afternoon of the day of one  
thousand eight hundred and , your petitioner, by reason of the great and  
continued cruelty practiced towards her by her said husband, with assistance withdrew from the house of  
her said husband to the house of her father at that from and after the  
said day of , one thousand eight  
hundred and your petitioner hath lived separate and apart from her said  
husband, and hath never returned to his house or to cohabitation with him.

8. That there is no collusion or connivance between your petitioner and her said husband with respect to  
the subject of the present suit.

Your petitioner, therefore, prays that this (Hon'ble) Court will decree a judicial separation between  
your petitioner and the said C.B., and also order that the said C.B., do pay the costs of and incident  
to these proceedings.

(Signed) A.B.

Form of Verification : See No. 1